

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

APPEAL No. C/806/09

(Arising out of Order-in-Appeal No. 94/2009/MCH/AC (Exp) DFIA dated 28.4.2009 passed by Commissioner of Customs (Appeals), Mumbai-I)

JSW Steel Ltd.

Appellant

Vs.

Commissioner of Customs (Export), Mumbai

Respondent

Appearance:

Shri Ramnath Prabhu, Advocate, for appellant

Shri S.R. Nair, E.O. (AR), for respondent

CORAM:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Raju, Member (Technical)

Date of Hearing: 8.3.2018

Date of Decision: 8.3.2018

ORDER No. A/85468/2018

Per: Ms. Archana Wadhwa

Learned Advocate appearing for the appellant seeks to withdraw the appeal. No objection by the learned DR. Accordingly, we dismiss the appeal as withdrawn.

(Pronounced in court)

**(Raju)
Member (Technical)**

**(Archana Wadhwa)
Member (Judicial)**